

HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH
LUCKNOW

Date: 21.09.2020

NOTICE

In consonance with all earlier orders/notices issued, the guidelines/modalities for physical filing of new cases w.e.f. **28.09.2020** at the counters located near Gate No. 6 during the COVID-19 pandemic at Lucknow are as under:

1. Considering the gravity of the situation created by COVID-19 pandemic, the Court proceedings shall be conducted through Video-conferencing only.
2. There shall be no need to file urgency application for fresh cases. Physical filing of fresh cases shall be done till **4:00 P.M.** on all working days.
3. The request for listing of pending cases on grounds of urgency shall be made on the link available on the official website of Allahabad High Court (<https://www2.allahabadhighcourt.in/UrgentOnline/dataentry/urgent.jsp>).
4. All the fresh matters shall be permitted to be filed manually as well as through the e-filing module. The necessary link and guidelines as notified earlier (available on the official website of Allahabad High Court), shall continue to be applicable for the purpose of e-filing.
5. The lawyers shall be permitted to file fresh cases in e-mode or in physical form, without any urgency application, at counters as per following details:

Sl. No.	Particulars	Location of Counter
1.	Fresh files of Civil cases shall be filed at Counter No. 1	Counters located near Gate No- 6
2.	Fresh files of Criminal cases shall be filed at Counter No. 3	
3.	Misc. Applications, Counter Affidavits, Rejoinder Affidavits, Vakalatnama and other misc. documents shall be filed at Counter No. 5.	

6. Till further orders, the requirement of affidavit in support of the facts averred the matter filed through E-mode may be dispensed with on having satisfaction that:-

- (I). Litigant is not in a position to swear the same at Lucknow and on having an undertaking by the Advocates filing such

petitions/applications/appeal memos etc. that whatever is stated is as per oral (telephonically or by any other devise)/written instructions(in any form) given by his or her client.

- (II). During the lockdown period, the requirement of an affidavit/e-affidavit/scanned notary affidavit shall not be mandatory in the cases and in lieu thereof counsel shall have to submit the AADHAR Number, full details of the card holders like name, parentage, age and address as also the mobile number linked to the AADHAR card of the person wanting to act as a deponent in the matter alongwith a declaration that applicant/petitioner/pairokar is affirming the correctness of disclosure and averments made in the application/petition.
- (III). The waiver or relaxation of filing affidavit is subject to a proper affidavit being filed in hard copy within a period of one month from the date the lockdown is lifted.

7. All Ld. Advocates are requested to direct their clerks to maintain social distancing at the counters near Gate No. 6 and to wear mask at all times. The Joint Registrar (Security) with the assistance of police personnels shall strictly ensure that all protocols related to social distancing are followed with zero error.

8. The Stamp Reporting Section till further orders will not withhold any fresh file due to any defect and will place that before the Hon'ble Court concerned for appropriate orders except for such objection which are made mandatory in judicial orders.

9. Any person desirous of joining Court proceedings through internet based Video- Conferencing shall have to send an E-mail indicating his/her mobile numbers registered on AOR alongwith cases details(i.e. Court Number, Serial number, parties names, nature of case, case number, year) and his/her E-mail ID with a request for being provided a Video-Conferencing Link to enable him/her to join the Court proceedings. This E-Mail has to be lodged with the High Court on the E-Mail ID request_vc_lko@allahabadhighcourt.in not later

than 8:00 P.M., one day before the date of hearing. It is also clarified that the Counsels of parties/AGA are not permitted to share the video link with any other individual except with those who are disclosed as representing party on E-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

10. Facility for Video-conferencing as notified vide order dated. 04.07.2020 of the

Hon'ble Court is also available at the Arbitration Centre as well as the Mediation Centre (on-site) situated in Judicial Block of this Court.

11. Learned Advocates may note that Video Conferencing link and OTP for urgency applications shall be sent only on the mobile number registered in the AOR. Request for correction/updation of mobile number/E-Mail ID mentioned in Advocate on Roll (AOR) may be made by the Learned counsels through E-mail on following E-Mail

address of AOR Section, High Court, Lucknow, before preparation of cause list/filing of urgency application (advroll_iko@allahabadhighcourt.in). Such correction will take at least one working day for its incorporation in the respective data.

12. The VC link messages will be sent to the Ld Counsels in sequence as per the Cause List, accordingly, the Ld Counsels will receive the SMS as per the sequence of his/her case.

13. Maximum 2 Learned Counsels/Litigants-in-person at one time shall be permitted to enter in each V-C cabin including the Standing Counsels/Government Advocates.

14. The details of specific Court Rooms and their respective Video-Conferencing cabin numbers will be mentioned outside each cabin.

15. Those Learned Counsels having Vakalatnama and on the basis of the same wants to appear or oppose in any case, may argue from the Arbitration and Mediation Centre on the date of listing of the case.

GENERAL INSTRUCTIONS:

1. Video-conferencing facility as earlier available shall continue for the hearing of a particular case, which can be availed either onsite, i.e. at the Mediation Centre and Arbitration Centre of this High Court or offsite i.e. from the residence/office/chamber of the Learned Counsels.
2. The web-links for V-C hearing shall be generated and sent in the cases listed in Courts to the lawyers/litigant in person. The lawyers are required to click on the link for joining Court proceedings through Video-conference using Google Chrome (latest version) as the browser and Safari browser on iPad/iPhone.
3. The court proceedings through video-conferencing using the new software shall be conducted and the Court Nos where it will be applicable shall be notified from time to time on the official website of the Hon'ble Court.
4. While headsets are available at onsite facility i.e. the Mediation Centre and Arbitration Centre for V-C hearings and the same shall also be sanitized on a regular basis, however, the lawyers are also advised to bring their own

headsets considering the sanitization burden of the said equipment. The wired headsets should be with single

3.5 mm stereo jack with noise canceling mic to provide crystal-clear communication. Stereo headsets with mic used normally with mobile phones would also be compatible.

5. In order to facilitate efficient V-C sessions and bearing in mind the requirements of the software deployed, all lawyers are advised to download Google Chrome.
6. The System Manager will provide the required technical assistance to the learned Advocates/Litigants-in-person, as and when required at the onsite facility.
7. The chambers of the Learned Advocates in the High Court premises will be opened

w.e.f. 28.09.2020.

8. The Learned Advocates and staff of G.A. office will enter/exit in the High Court at Lucknow as specified herein under -

Gate no. 4 – Entry only (4 wheelers).

Gate no. 5 – Exit only.

Gate No. 6 – Entry & Exit both (only two wheelers/on-foot).

9. All the guidelines related to COVID-19 issued by the Government of India and the Government of Uttar Pradesh must be followed.
10. The Learned Advocates must wear face cover/mask and shall adhere to all necessary conditions prescribed for social and physical distancing in the High Court premises as well as inside their chambers.
11. The Learned Advocates residing in hot-spot areas/containment zones are expected not to enter the Court campus, but he/she may participate in the court proceeding through Video Conferencing from their chamber/residence.
12. Consumption of liquor, 'paan', 'gukta', tobacco and spitting inside the premises of the High Court will be prohibited and the same will attract punishment & fine which may be upto Rs. 1,000/-.
13. Provisions for thermal scanning, hand wash and sanitizer will be made available at operational entry, exit points and in areas near the Arbitration & Mediation Centre. Nazarat section is directed to ensure the same.
14. The Chief Medical Officer, Lucknow in co-ordination with Incharge High Court Dispensary shall arrange all necessary medical assistance and attendance in the High Court campus at Lucknow to meet any urgent medical eventuality.
15. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz door-knobs, chairs, tables etc. will be ensured by Nazarat section. Further, all the counters located near Gate No. 6 and surrounding areas shall also be sanitized frequently.
16. No shops in and around the High Court shall be permitted to open and operate.
17. Parking of vehicles to be made as per existing arrangements.

**Under the
orders
of
Hon'bl
e Court**

Copy to:

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(Pankaj Kumar
Singh) Senior
Registrar
21.09.2020

1. Advocate General, Uttar Pradesh
2. President/General Secretary, Awadh Bar Association
3. Registrar (J) Listing, Lucknow
4. Joint Registrar (Security)
5. System Manager (for uploading on the official website)
6. Assistant Registrar (Nazarat)
7. Section Officer (Administrative section) (for circulating amongst all concerned)

**Sd/-
(Pankaj
Kumar
Singh)
Senior
Registrar
21.09.2020**